# GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

#### LOK SABHA

### **UNSTARRED QUESTION NO. 2226**

ANSWERED ON 9<sup>TH</sup> DECEMBER, 2024

#### Pending Funds for Kerala under Samagra Shiksha Scheme and PM SHRI Scheme

2226. Sh. Hibi Eden:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the funds relating to the Samagra Shiksha Scheme for Kerala are pending with the Government, if so, the details therefor and the reasons thereof;
- (b) whether the State Government of Kerala has adopted the Prime Minister School of Rising India (PM SHRI) Scheme;
- (c) whether funds relating to PM SHRI scheme has also not been released to Kerala State; and
- (d) if so, the details and the reasons thereof?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (d): Samagra Shiksha is an integrated scheme that envisages education as a continuum from pre-school to class XII and started from 2018-19. Under Samagra Shiksha scheme, an amount of Rs.697.31 crore was approved for the State of Kerala by the Project Approval Board (PAB) for the financial year 2024-25. Later, it was decided to include reimbursement and spill-over amount in the outlay for the year 2024-25, thereby increasing the financial approval for FY: 2024-25 to Rs.855.90.

The Samagra Shiksha Scheme has been aligned with the provisions emanating out of the National Education Policy (NEP) 2020 and PM SHRI Schools are conceptualised and designed to function as NEP 2020 exemplar schools. The PM SHRI Scheme was launched in September 2022 with an aim to develop more than 14,500 selected schools as exemplar schools that offer leadership to other schools in the neighbourhood, showcasing all the initiatives of NEP 2020. Every State/UT is required to sign a Memorandum of Understanding (MoU) with Ministry of Education and so far, 33 States/UTs have signed the MoU and have been onboarded on the scheme platform.

However, the State of Kerala is yet to sign MoU for PM SHRI scheme with DoSE&L, therefore, no funds could be released to Kerala.

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